

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF FERTILIZERS

LOK SABHA

UNSTARRED QUESTION NO. 2216 TO BE ANSWERED ON: 31.07.2026

Sub-Standard Fertilizers

†2216. Shri Lalji Verma:

Shri Chandan Chauhan:

Will the Minister of **Chemicals and Fertilizers** be pleased to state:

- (a) whether the Government has taken note of the fact that companies often sell spurious sub-standard fertilizers to farmers, causing damage to crops and financial losses to them, if so, the number of such cases lodged by the farmers/farmer groups during the last five years, year/category/State-wise, including Uttar Pradesh, along with the action taken thereon;
- (b) whether no strict/concrete action has been taken against such fraudulent companies apart from registering FIRs and seizing fertilizers despite registration of so many complaints, if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Government is considering to issue any guidelines to take strict action against such companies, if so, the details thereof;
- (d) whether the Government has taken cognizance of the fact that due to limited or delayed supply of fertilizers, farmers are forced to purchase spurious fertilizers; and
- (e) if so, the concrete steps taken by the Government to curb the sale of spurious and sub-standard fertilizers and to ensure the timely availability of quality fertilizers to farmers?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS

(SMT. ANUPRIYA PATEL)

(a) to (e) Following steps are taken by the Government every season for ensuring timely and adequate availability of fertilizers in the country, including the State of Uttar Pradesh:

(i) Before the commencement of each cropping season, Department of Agriculture and Farmers Welfare (DA&FW), in consultation with all the State Governments, assesses the State-wise & month-wise requirement of fertilizers. On the basis of requirement projected by DA&FW, Department of Fertilizers (DoF) allocates adequate quantities of fertilizers to States by issuing monthly supply plan and continuously monitors the availability.

(ii) The movement of all major subsidized fertilizers is monitored throughout the country by an on-line web-based monitoring system called integrated Fertilizer Management System (iFMS).

(iii) The gap between demand (requirement) and production for Urea & other fertilizer is met through imports. The import for the season is also finalized well in advance to ensure timely availability.

(iv) The State Governments are regularly advised to coordinate with manufacturers and importers for streamlining the supplies through timely placement of indents.

(v) Regular coordination is done with the Ministry of Railways for giving sufficient rakes, priority to fertilizers and for timely evacuation of rakes for States.

(vi) The distribution of fertilizers within the State at district/block level is done by the concerned State government.

In view of above, the availability of fertilizers viz. Urea, DAP, MOP and NPKS has remained adequate in the country during the ongoing Kharif 2026 season as shown below:

AVAILABILITY OF FERTILIZERS IN THE COUNTRY DURING THE ONGOING KHARIF 2026 SEASON (FROM 01.04.26 TO 28.07.26)					
Fig. in LMT					
S.No	PRODUCT	Requirement	Availability	DBT Sales	Closing Stock as on 28.07.2026
1	UREA	121.5	176.03	110.8	65.23
2	DAP	35.06	42.67	26.24	16.43
3	MOP	11.09	14.28	5.79	8.49
4	NPKS	53.44	88.45	44.24	44.2
1. Primary Indicator of comfortable availability: Availability > Requirement					
2. Secondary Indicator of comfortable availability: Availability > Sales					

Besides, State Government of Uttar Pradesh has informed that there is no shortage or delayed supply of fertilizers in the State of Uttar Pradesh and the Government is fully committed to ensuring timely availability of fertilizers to farmers at the notified prices.

Further, in order to address the issues of black-marketing, substandard fertilizers and other malpractices, fertilizers are declared as an essential commodity under the Essential Commodities Act-1955 and notified under Fertilizer Control Order-1985. State Governments are adequately empowered to take action against persons involved in such malpractices, as per provisions of EC Act. The complaints received at D/o Fertilizers level regarding these malpractices are sent to concerned State Government to take appropriate action under Essential Commodities Act-1955 and Fertilizer Control Order-1985. The State-wise information regarding complaints received in D/o Fertilizers through CP-GRAMS portal, which is an online platform to redress grievances related to fertilizers, from 01.04.2021 till date is placed at **Annexure-A**.

Moreover, DA&FW in consultation with the State Governments is regularly monitoring the enforcement action taken by States against the cases of Black marketing, Hoarding, Sub-standard and Diversion on weekly basis. As informed by DA&FW, in the country in FY 2025-26, 4,84,663 raids have been conducted, 17,392 show cause notices have been issued, 6,941 licenses have been suspended/cancelled and 847 FIRs have been registered against defaulters. In FY 2026-27 i.e. from 01.04.2026 to 24.07.2026, 1,69,031 raids have been conducted, 9,127 show cause notices have been issued, 2,868 licenses have been suspended/cancelled and 270 FIRs have been registered against defaulters

to curb these malpractices; the State-wise information of enforcement activities along with quantity of fertilizers seized in FY 2026-27 are placed at **Annexure-B**.

Further, State Government of Uttar Pradesh has informed that during enforcement activities carried out under the Fertilizer (Control) Order, 1985, cases relating to the manufacture, sale and distribution of spurious and non-standard fertilizers have been detected. Appropriate legal action were initiated against the offenders in accordance with the provisions of the Fertilizer (Control) Order, 1985 and other applicable laws. The details of such cases detected during the last five years are given below:

S.No	Financial Year	No of Cases	FIR Logged
1	2021-22	3	3
2	2022-23	13	13
3	2023-24	6	6
4	2024-25	16	16
5	2025-26	19	19

In addition, State has also informed that in order to curb the manufacture, sale and distribution of spurious and sub-standard fertilizers, regular enforcement drives are undertaken by the State Agriculture Department in coordination with the concerned authorities. During such enforcement activities, inspections and surprise raids are conducted, fertilizer stocks are physically verified, and fertilizer samples are drawn for quality testing in accordance with the provisions of the **Fertilizer (Control) Order, 1985**. In cases where fertilizer samples are found to be non-standard or where violations of the statutory provisions are detected, appropriate departmental as well as legal action is initiated under the relevant provisions of the **Fertilizer (Control) Order, 1985** and the **Essential Commodities Act, 1955**, as applicable.

ANNEXURE-A

Annexure referred to in reply to parts (a) to (e) of Lok Sabha Un-starred Question No 2216 for answering on
31.07.2026

DETAILS OF COMPLAINTs SINCE 01.04.2021

Sr. No.	STATES	No. of Complaints
1	Andaman And Nicobar Islands	1
2	Andhra Pradesh	14
3	Assam	2
4	Bihar	86
5	Chhattisgarh	18
6	Delhi	6
7	Gujarat	15
8	Haryana	36
9	Jammu And Kashmir	5
10	Jharkhand	5
11	Karnataka	21
12	Keralam	3
13	Madhya Pradesh	39
14	Maharashtra	17
15	Manipur	1
16	Mizoram	3
17	Odisha	8
18	Punjab	25
19	Rajasthan	41
20	Tamil nadu	14
21	Telangana	6
22	Uttar Pradesh	227
23	Uttarakhand	4
24	West Bengal	14
	Grand Total	611

ANNEXURE B

Annexure referred to in reply to parts (a) to (e) of Lok Sabha Un-starred Question No 2216 for answering on 31.07.2026

Action taken by the State GovernmentS to check black marketing, hoarding, quality check, diversion etc during the Kharif 2026 season from 01.04.2026 to 24.07.2026

States	No. of Inspections /raids	Black Marketing			Hoarding			Sub Standard Quality			Diversion			Quantity of material seized (in terms of Bag)	Total		
		Show cause notice issued	No. of licenses cancelled/suspended	FIR registered	Show cause notice issued	No. of licenses cancelled/suspended	FIR registered	Show cause notice issued	No. of licenses cancelled/suspended	FIR registered	Show cause notice issued	No. of licenses cancelled/suspended	FIR registered		Show cause notice issued	No. of licenses cancelled/suspended	FIR registered
Andaman & Nicobar Islands	32	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Andhra Pradesh	5270	4	4	0	94	66	4	37	0	0	0	0	0	0	135	70	4
Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Assam	3204	6	0	0	6	0	0	0	0	0	4	4	0	0	16	4	0
Bihar	15074	652	627	57	1	149	15	0	0	0	0	0	0	0	653	776	72
Chhattisgarh	5143	209	48	5	34	9	2	63	0	1	0	0	1	30029	306	57	9
Dadar & Nagar	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Delhi	150	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Goa	19	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Gujarat	7563	39	0	1	4	3	0	17	0	8	1	0	5	0	61	3	14
Haryana	494	8	7	0	22	31	6	9	6	0	3	6	2	0	42	50	8
Himachal Pradesh	56	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Jammu & Kashmir	9147	0	0	0	0	0	0	0	0	0	0	0	1	1562	0	0	1
Jharkhand	633	10	0	0	25	2	0	0	0	0	0	0	1	0	35	2	1
Karnataka	15702	2132	2	0	0	0	0	76	0	0	5	0	6	4208	2213	2	6
Kerala	630	0	0	0	0	0	0	6	0	0	2	0	0	2202	8	0	0
Madhya Pradesh	1021	0	0	4	0	0	0	0	0	9	23	22	0	0	23	22	13
Maharashtra	40574	850	575	17	728	222	1	563	426	39	16	20	7	0	2157	1243	64
Manipur	61	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Meghalaya	330	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Mizoram	97	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Nagaland	92	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Odisha	9716	0	2	0	0	0	1	4	2	0	0	0	0	120	4	4	1
Puducherry	37	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Punjab	1859	10	0	0	0	0	0	51	7	4	49	0	8	0	110	7	12
Rajasthan	8280	712	20	1	139	28	3	121	0	1	167	1	6	4288	1139	49	11
Tamilnadu	5377	0	0	0	138	0	6	221	0	0	118	0	2	0	477	0	8
Telangana	11658	28	9	6	0	0	0	0	2	0	3	2	1	0	31	13	7
Tripura	964	0	0	0	165	0	0	0	0	0	0	0	0	0	165	0	0
Uttar Pradesh	9896	1092	363	25	46	58	2	87	69	5	23	58	6	3826	1248	548	38
Uttarakhand	351	0	0	1	0	0	0	0	0	0	0	0	0	0	0	0	1
West Bengal	15601	5	2	0	264	16	0	35	0	0	0	0	0	0	304	18	0
Total	169031	5757	1659	117	1666	584	40	1290	512	67	414	113	46	46235	9127	2868	270

